

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI**

Original Application no. 526/2024

Varinder Malik

...Applicant

Versus

Ministry of Local Government Punjab & Ors

...Respondents

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Jalandhar  
Dated: 30.03.2025

Through  
Commissioner,  
Municipal Corporation, Jalandhar.  
Commissioner,  
Municipal Corporation  
Jalandhar

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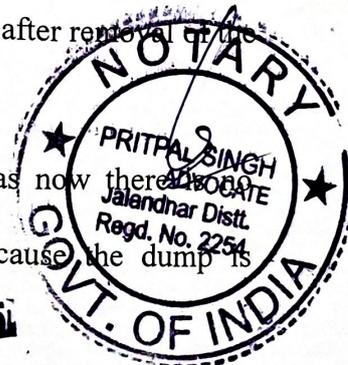
...Respondents

**Reply by way of Affidavit, MC Jalandhar:**

I, Gautam Jain, IAS, Presently Commissioner, Municipal Corporation, Jalandhar, do hereby solemnly affirm and declare as under:

**Respectfully Submits:**

1. That the garbage dump from cremation Ground situated at Model Town Shamshan Ghat, Jalandhar has already been permanently removed by the Municipal Corporation Jalandhar. So, currently no question arises for emission of very foul smell and of severely polluted air around the area. True photographs of the site are annexed as **Annexure R-2/1**.
2. That the Para no. 2 of the complaint, now there is no relevancy after removal of the dumping site by the Municipal Corporation Jalandhar.
3. That the Para no. 3 of the complaint, that as the SCP has already been removed now therefore no question arises for any kind of diseases as alleged by the complainant like dengue, chikungunya and malaria after removal of the dump by MCJ.
4. That the Para no. 4 of the Complaint is also denied as now there is no garbage dump at the area mentioned in complaint because the dump is



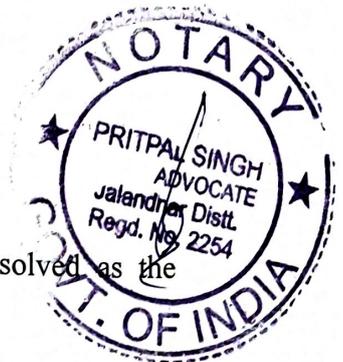
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removed by the MCJ and also provided new 100 E-RICSHAWS and 10 Rehra Rickshaws for this model town dump site area and now there is no question arises for spread of diseases like typhoid, dysentery, cholera, conjunctivitis and many other likes diseases as alleged by the complainant.

5. That the Para No.5 of the complaint, that now there is no question arises in the model town dump site area after the cleaning the area of dump site as alleged in complaint spreading of rat bite fever, salmonella, plague, LCMU, Tularemia etc.
6. That the Para no. 6 allegation are also denied as dump has already been removed permanently and so no question arises for illegal dump , severe fire hazard, after transferring the dump from the area as alleged by the complainant.
7. That Para no.7 of the complaint, that now there is no question for becoming the hotspot for stray cows and dogs after removal of the dump from this site.
8. That the Para no. 8 of the complaint, that now no question arises for illegal garbage dump, all area has been cleared after removal of the dump by the MCJ.
9. That the Para no. 9 of the complaint, that now after removal of the dump by MCJ, no inconvenience would be caused to the people paying their last respect to their loved ones at cremation ground.

**Reply to the relief claimed by the Complainant:**

1. That the relief claimed by Complainant stands addressed/resolved as the dump has been removed permanently by the MCJ.
2. That the relief claimed in Para no.2 does not arise because MCJ has already shifted this dump and stopped the dumping at this area.

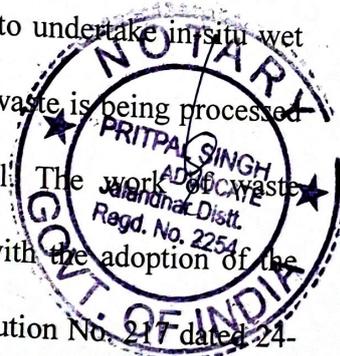


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3. That the relief claims in Para no.3 now no question arises for the strict action against MCJ after removal of the dump.
4. That after the removal of dump by MCJ, there is smooth Traffic movement on the already constructed RCC Road.
5. That after removal of dump, Work has been Started for the plantation and beautification for this area by the MCJ.

**Response in compliance of order by the MCJ:**

1. That the answering deponent humbly submits that he is diligently working towards the implementation of the requisite works defined under the Municipal Solid Waste Management Rules, 2016. The deponent has undertaken various initiatives for source segregation, door-to-door collection, primary and secondary transportation, secondary collection infrastructure, and processing as Commissioner of Municipal Corporation Jalandhar.
2. The Municipal Corporation is having 4 pit-composting units at Pholriwal, Birring, Dakoha and Basti Sheikh. The cumulative pit-composting capacity of these 4 sites has increased from 20 TPD to 32 TPD, after the installation of new shredder machines at these locations. After the successful campaigning of Awareness program, commonly known as IEC activities, among public and ragpickers, resulted in substantial increase in the level of segregation of waste. Due to this the supply of wet waste to the private dairy owners for the consumption of the cows has increased from 5 TPD to 15 TPD. At the same time, Bulk Waste Generators have been encouraged to undertake in situ wet waste processing and currently, around 40 TPD wet waste is being processed by the Bulk Waste Generators at their own level. The work of wet waste processing by BWGs, is likely to increase further with the adoption of the draft Bye-Laws, approved by the House by the Resolution No. 217 dated 24-



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07-2024. The public Notice for inviting objections and suggestions to Bye-Laws has been given in different newspapers, . Final Step for the Notification has been initiated. The capacity of windrow composting at three sites namely as Pholriwal, Burlton Park and backside of Wariana site has been expanded and the comparative analysis of this capacity expansion, are as follows:

Wet waste Capacity as of today.	Pit Composting	Private Diaries	Bulk waste Generator	Windrow composting	Horticulture waste/home composting
Total – 125	32 TPD	15 TPD	40 TPD	59 TPD	6 TPD

3. The Horticulture waste of 446 parks in the Jalandhar city, green cover on dividers and that of green belt is currently being managed using in-situ pit-composting, composting cages, windrows. In various parks such as Nehru Park, Urban Estate Phase 2 park, Model town park, horticultural waste is also used for mulching.
4. Dry waste is another major component of Municipal Solid Waste and the ragpickers working in the informal sector are the key source person for the expansion of processing capacity of dry waste. They are engaged in door-to-door primary collection of Municipal Solid Waste and effectively managing this dry waste. The Rule 15 (b), (c) & (d) provides enabling clause for their integration into Solid Waste Management of the Municipal Corporation.

As per the National Urban Livelihood Mission- Swachh Bharat Mission Convergence guidelines, Municipal Corporation Jalandhar has established a City Livelihood Centre (CLC), which plays pivotal role in this integration. CLC has been registered as society registered under the Societies Registration Act (XXI) 1860, as amended by the Punjab Amendment Act 1967, registration number is DIC/JAL/OL/426 of 2023-24, dated 08/03/2024.



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5. Municipal Corporation has been able to gather the required data of 835 such informal waste-pickers. With this, the process of issuing them identity cards, masks, gloves and compartmentalization of their carts has been started. Various NGOs have also participated with Municipal Corporation in this project. All these efforts have enhanced Municipal Corporation's ability to process up to 50% of dry waste generated.
6. Construction and Demolition waste is being processed at newly constructed C & D waste processing facility with 100 TPD capacity. The consent to operate this plant has been given by PPCB in June 2024 and Municipal Corporation Jalandhar is presently processing an average 30 TPD, C & D waste daily with the existing infrastructure. 17 sites have been notified as C & D waste collection centres.
7. Municipal Corporation Jalandhar is working since long for processing of the wet as well as the dry waste. The brief description of the steps taken by the Municipal Corporation for the source-segregation, processing and eradication of the legacy waste is as follows:
  - A. In the year 2012, Municipal Corporation Jalandhar executed an agreement with M/s JITF Infrastructure Limited for the collection, transportation, processing, and disposal of solid waste generated and the firm was to design, develop, finance, construct, operate, and to maintain the Waste-to-energy plant. The commencement of this work was notified in 2014, but due to different reasons, agreement with the firm, was terminated on 13/05/2016. This dispute, between both the parties, was referred to the Arbitration Tribunal, and award was passed against the Municipal Corporation Jalandhar to the tune of Rs 192.00 Cr in the year 2022 and now the civil litigation is pending at Civil Court, Chandigarh as well as at Punjab & Haryana High Court at Chandigarh.

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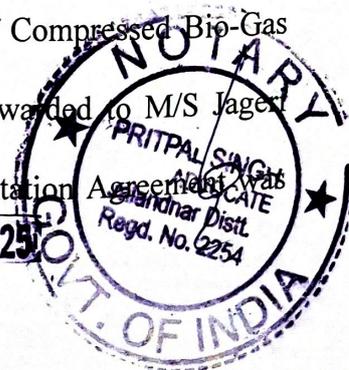


B. In the year 2018 the detailed project report, for the construction of 1000 composting pits at 29 locations, was prepared, but due to heavy opposition from the public as well as the elected representatives against the construction of pits, only 5 sites could be finalized out of 29 locations. The total number of pits at 5 sites is 189 with capacity of 35-40 TPD. It is further submitted that at present only 4 sites with 157 pits are operational, as civil writ petition against the pit composting unit in Nangal Shama area was filed at Hon'ble Punjab & Haryana High Court.

C. In the year 2020, for remediation of the legacy waste at Waryana site, DPR was prepared and work order was allotted to the M/s Eco Garb Company. In June 2021, but due to non-performance on the part of the vendor, the contract was terminated after imposition of penalty .Again for clearing the legacy waste, Bids were invited for this project amounting Rs 37.61 Cr in May 2023 but because of technical reasons, it was ordered to be recalled on 27.10.2023. Again on 27.11.2023 tender was recalled and case was sent to the city level technical committee on 16.03.2024 for technical evaluation and further case was forwarded to state level technical committee on 29.03.2024 and after completing the various steps of approval the state level technical committee has given the final approval on 25.07.2024. The vendor/agency has shifted the mobile remediation plant at Waryana site and which has the capacity to process 1000 TPD legacy waste daily. The work of processing the legacy waste has started. Till Date 30,000 MT of Waste has been remediated.

D. In the year 2022, another project, amounting to Rs. 35.46 Cr. based on Cow-dung, poultry waste and wet waste, for production of Compressed Bio-Gas (CBG) of 240 TPD at Jamsher diary complex was awarded to M/S Jagat Bagh Phool Private Ltd. And consequently, Implementation Agreement was

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signed In 2023 and the land lease Agreement has been executed in the year 2024. Further Process for execution of Project has been started.

E. In the year 2023, another project, amounting to Rs. 9.78 Cr of Mechanical drum composting, having capacity of processing 10 TPD of wet waste and processing of 2 TPD multi-layer plastic for manufacturing of tiles, was prepared and approved by the government in 2024. The process of the inviting bids from private vendors/agencies, was delayed due to enforcement of Model code of conduct from March, 2024 to mid-July, 2024 and because of pendency of civil writ petition CWP-4965-2024 at Hon'ble High Court of Punjab & Haryana, against this project (Next date of hearing is 02-04-2025. Now the tender has been floated to invite the bids in August 2024.

F. In the year 2024, another project, amounting Rs. 27 Cr, for production of bio-CNG by processing 100 TPD wet waste, was approved by Government and bids have been invited for the first time on 14-03-2024 and again, bids were called for the second time on 13-06-2024 and bids were opened on 09-07-2024. And the bids received from two companies are under technical evaluation.

G. Municipal Corporation has initiated various steps to implement the provisions of Rule 15 of SWM Rules, 2016, such as framing of Bye-laws, creation of RRR (Reduce, Reuse & Recycle) centres, Integration of informal waste-pickers and establishing a system for decentralized processing of wet and dry waste etc.

It is, therefore most respectfully and humbly submitted that, while facing different type of challenges and opposition, Municipal Corporation of Jalandhar is continuously making consistent and sincere efforts to improve and increase the processing capacity of solid waste.



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In view of the above stated facts, it is requested that the present application no 526/2024 filed by the Complainant may kindly be dismissed as the secondary collection point has been permanently removed by MCJ in the interest of justice.

Place: Jalandhar

Dated: 30 MAR 2025

Verification:

Verified that the contents of my affidavit are true and correct to my knowledge and belief. No part of it is false and nothing has been concealed therein.

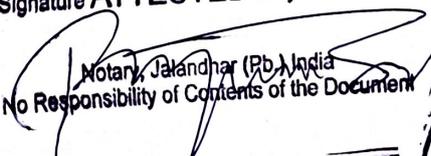
  
Deponent  
Commissioner,  
Municipal Corporation  
Jalandhar

Place: Jalandhar

Dated: 30 MAR 2025

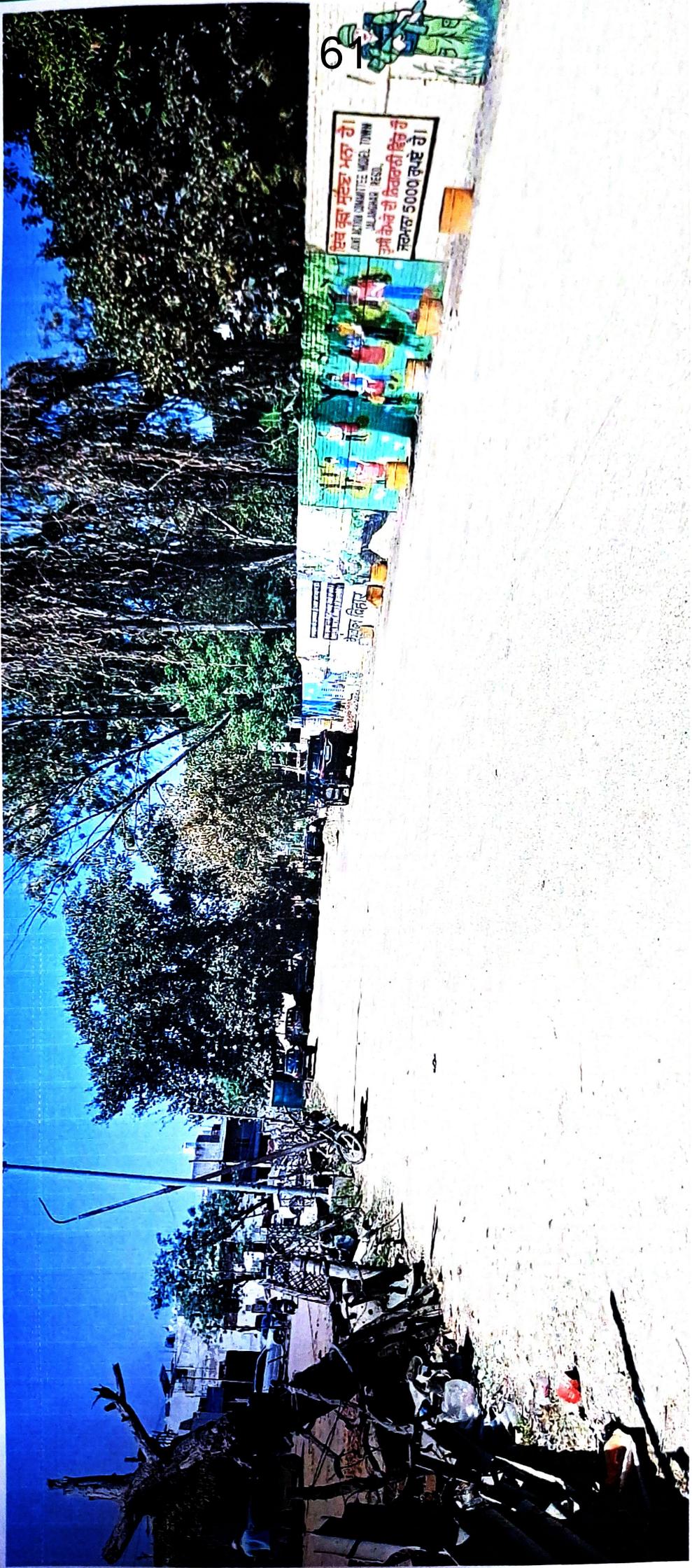
  
Deponent  
Commissioner,  
Municipal Corporation  
Jalandhar

Signature ATTESTED Only as Identified

  
Notary, Jalandhar (Pb), India  
No Responsibility of Contents of the Document

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ਮੇਰਾ ਖੇਤ ਮੇਰਾ ਭਰਾ ਹੈ  
JAL SANGHAT NASSI  
ਮੇਰੇ ਖੇਤ ਦੀ ਵਿਕਰੀ ਲਿਫ਼ੇ ਹੈ  
ਲਗਭਗ 5000 ਰੁਪਏ ਹੈ।

को बलना है।  
अपना  
अपना



इसके कृषि संरक्षण मंत्रालय है।  
JOINT ACTION COMMITTEE MODEL TOWN  
JALANDHAR (REGD.)  
सभी के भेदों की निवारण करे।  
संरक्षण 5000/रुपये है।

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